

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

State Vs. Rishab
FIR No. : 0673/20
P.S.: Ranhola
U/s : 33/38/58 Delhi Excise Act

16.07.2020

THROUGH CISCO WEB EX.

Application taken up for hearing in terms of Circular No. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/Misc./Gaz/DJWest/2020 dated 15.07.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for
State (through CISCO Web Ex.).
Sh. Varun Kumar Deshwal, Ld. Counsel for
the applicant/accused.

This is an application filed by the accused/applicant seeking regular bail u/s 439 Cr.P.C.

The brief facts of the case are that on 03.07.2020 a HONDA CITY car was chased and caught. One of the person whose name was disclosed later on as Abhay Kumar managed to escape. The present applicant/accused was arrested, from the car 29 boxes of illicit liquor was recovered.

Ld. counsel for the applicant/accused has argued that accused is no more required for custodial investigation. The recovery stands effected.

On the other hand Ld. Addl. PP for the State submits that the HONDA CITY car was found to be stolen and accused is yet to be arrested in the said FIR.

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I have heard Ld. counsel for the accused/applicant and Ld. Addl. PP for the State and have perused the record.

Accused is no more required in the investigation of the present case. The recovery has already been effected. Accused is in Judicial custody since 04.07.2020. The fact that accused has not been arrested in the said FIR cannot be a ground for dismissing the bail application.

Considering the facts and circumstances of the present case, the bail application of the accused is allowed. Accused is directed to be released on bail on his furnishing a personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the concerned MM/Duty MM.

Copy of this order be sent through electronic mode i.e. WhatsApp or E-mail. Application is disposed off accordingly.


(Ankur Jain) 16/07/2020
ASJ, (SFTC-01), THC(West), Delhi
16.07.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. : 218/2020
State Vs. Manish Kumar Dang
P.S.: Mundka
U/s : 33/38 Excise Act, 188 IPC Act, 51 DM Act

16.07.2020


Application taken up for hearing in terms of Circular No. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/Misc./Gaz/DJWest/2020 dated 15.07.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State (through CISCO Web Ex.)
Sh. Jitender Singh, Ld. Counsel for the accused/applicant.

Report of IO filed. Ld. Counsel for the accused submits that anticipatory bail may be granted to him as he is not the accused.

On the other hand Ld. Addl. PP for the State submits that accused is the registered owner of the car and therefore is required to join the investigation.


Keeping in view the facts and circumstances, till the next date of hearing no coercive action shall be taken against the applicant. Applicant shall join the investigation as and when

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called for. IO shall give a proper notice to the applicant, before seeking his presence for the purpose of investigation.

Put up for further proceedings on 21.08.2020. Copy of the order be given dasti.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
16.07.2020
16/07/2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

State Vs. Rekha @ Rekha Yadav
FIR No. : 679/2020
P.S.: Nihal Vihar
U/s : 376/506/34 IPC

16.07.2020

Application taken up for hearing in terms of Circular No. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/Misc./Gaz/DJWest/2020 dated 15.07.2020..

Present: Sh. Subhash Chauhan, Ld. Addl. PP for
State (through CISCO Web Ex.).
Sh. Lalit Khurana, Ld. Counsel for
the applicant/accused.
Complainant in person.

Interim protection was granted to the applicant vide order dated 10.07.2020.

Report regarding verification of medical documents has been filed by SI Manisha Yadav wherein it is stated that applicant was under treatment. It is also stated that applicant had joined the investigation. Same is taken on record.

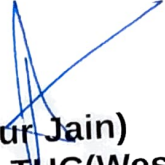
Complainant submits that she does not want to engage any private counsel and submits that DCW counsel and Ld. Addl. PP for the State would argue on her behalf.

Put up for arguments on the bail application on 17.08.2020.

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Till then interim order to continue.

Copy of this order be given dasti to the counsel for the
accused/applicant.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
16.07.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

State Vs. Ramu Yadav
FIR No. : 0602/2020
P.S.: Ranhola
U/s : 307/34 IPC

16.07.2020

Application taken up for hearing in terms of Circular No. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/Misc./Gaz/DJWest/2020 dated 15.07.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for
State (through CISCO Web Ex.).
Sh. S.A. Rajput, Ld. Counsel for
the applicant/accused.

Report of IO filed. In the report the nature of injury has not been given. IO in his report has stated that he has deposited the MLC. Copy of the reply be sent to the counsel for the accused/applicant.

Let IO of the case be summoned on the next date of hearing. He may join through CISCO Web-Ex.

Put up for further proceedings on **27.07.2020** through Video Conferencing.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
16.07.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

SC No. 74/18
State Vs. Dinesh Malhotra
FIR No. : 156/17
P.S.: Paschim Vihar
U/s : 376/506/354 A IPC

16.07.2020

THROUGH CISCO WEB. EX.

File taken up for hearing in terms of Circular No. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/Misc./Gaz/DJWest/2020 dated 15.07.2020..

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. R.D. Joshi, Ld. Counsel for the accused Mahender Singh with accused.
Complainant in person with counsel Sh. Mithlesh Pandey, advocate.
Sh. Anil Kumar Sharma and Sh. Apoorva Sharma, Ld. Counsel for accused Dinesh Malhotra with accused.

I.A. No. - 03/20

This is an application filed by the complainant seeking urgent hearing of the cancellation of bail application of Mahender Singh.

Issue notice of the application to the accused as well as to the Addl. PP for the State.

Ld. Addl. PP for the State and counsel for accused Mahender Singh i.e. Sh. R.D. Joshi accepts notice. The formal

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service of notice is dispensed with. Ld. counsel for the accused has no objection in case the application for urgent hearing is allowed.

In view of the no objection the application for urgent hearing stands allowed. I.A. stands disposed off.

I.A. No. 02/20

Ld. counsel for the accused Mahender Singh requests for adjournment on the ground that he needs two weeks' time to file reply to the present application.

Ld. counsel for the complainant objects the same on the ground that this is a delayed tactics and the reply should have been filed well in advance.

Considering the prevailing situation in the country I deem it appropriate that a week's time is granted to the accused to file his reply.

Reply has been filed by the IO which is cryptic in nature.

Ld. Addl. PP for the State submits that IO be directed to file detailed reply to the present application.

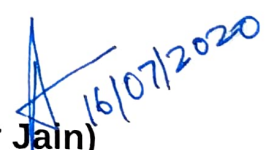
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Copy of the present application be sent to the concerned IO/SHO through electronic mode who shall file a detailed reply.

Ld. counsel for the complainant submits that the complainant has in her possession various evidences which could show that she is been threatened. The IO shall collect the evidences and filed its report positively by the next date of hearing. The copy of the order be sent to the IO/SHO for compliance.

Put up for arguments on **28.07.2020.**


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
16.07.2020